

for cooking gas (LPG) has been possible because of the other alternative fuels such as coal, soft coke, charcoal, fire wood and kerosene etc. also being used as domestic fuel. However, the present demand for new connections is far in excess of the current LPG production in the refineries.

(c) Several steps are being taken to increase the production and supply of LPG. These include the following:—

- (i) Maximising the yield of LPG from the refineries.
- (ii) Import of spiked crude to meet unavoidable variations in LPG production and demand.
- (iii) Import of steel for fabrication of gas cylinders. At present there is no shortage of cylinders to meet the existing demand or to provide for the expansion plans of the oil companies.
- (iv) Augmenting the fleet of tank trucks and tankwagons, for bulk movement of LPG.
- (v) Setting up of a new bottling plant at Kanpur and increasing the capacity of the existing bottling plant at Shakurbasti, Delhi.

(vi) Providing additional loading and unloading facilities for tank wagons at Koyali and Shakurbasti.

(vii) Removal of transportation and operational bottlenecks.

Cases pending in Supreme Court and High Courts

1223. PROF. NARAIN CHAND PARASHAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state the number of cases pending for final disposal in the Supreme Court and each one of the High Courts in India for over (a) 7 years (b) 6 years (c) 5 years (d) 4 years (e) 3 years as on 31st December, 1975?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): Information as on 31-12-1975 is not available. The available information is as on 30-6-1975. The desired break-up is given in the statement attached.

STATEMENT

S No.	Name of the High Court	3 years	4 years	5 years	6 years	7 years
1	Allahabad	16141	9227	5118	4422	10796
2	Andhra Pradesh	751	93	8	1	1
3	Bombay	5408	4430	3139	2781	4222
4	Calcutta	5810	3898	3793	5083	14047

1	2	3	4	5	6	7
5	Gauhati	759	294	128	*245	
6	Gujarat	1509	1272	681	160	203
7	Himachal Pradesh	308	245	*319		
8	Jammu & Kashmir	172	73	43	24	53
9	Karnataka	983	208	56	5	9
10	Kerala	1205	55	4		1
11	Madhya Pradesh	4183	2055	1481	1033	1764
12	Madras	4862	1635	709	343	222
13	Orissa	513	181	*520		
14	Patna	3962	2492	1727	791	1977
15	Punjab & Haryana	2716	2156	*7778		
16	Rajasthan	2000	1244	*1551		
17	Delhi	2388	2209	1826	1343	1713
	@SUPREME COURT	5378	3456	2141	1202	405

*Also includes cases pending for more than 6 and 7 years

Separate figures not available

@The information is as on 1-1-1976

Running of Passenger Trains on Jullundur-Jajon Doaba Section

1224 PROF. NARAIN CHAND
PARASHAR Will the Minister of
RAILWAYS be pleased to state

(a) whether any complaints have been received by the Railway Board regarding the unsatisfactory running of the passenger trains on Jullundur-Jajon Doaba section of Northern Railway; and

(b) if so the nature of the complaints and the steps taken to remove them?

THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS (SHRI
BUTA SINGH): (a) and (b). No
However, the punctuality performance
of passenger trains running on

Jullundur City Jajon Doaba is satisfactory except in case of 1JJ and 1JRJ. Every endeavour is being made to improve their running.

Grant of Extension to Class I Officers

1225 PROF. NARAIN CHAND
PARASHAR Will the Minister of
RAILWAYS be pleased to state the
names of the Class I Officers in the
Zonal Railways as well as the Rail-
way Board, who have been granted
extension alongwith the period of ex-
tension and the number of times the
extension has been given in each case
during the past three years, including
the current financial year?

THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS (SHRI
BUTA SINGH): A Statement is laid
on the Table of the House. [Placed
in Library. See No LT-10237/76].